



SRM School of Law conducts 8th annual national moot court competition

Kattankulathur, Mar 24: The 8th annual 3-day SRM School of Law’s National Moot Court Competition concluded. Law students from leading and prestigious institutions took part in a well-contested battle of wits, arguments, presentations, and debates. 26 teams from various national law colleges and other prestigious schools had registered for the competition, and 24 took part in the oral rounds. After the preliminary rounds, quarter-finals, and semi-finals, the grand finale was held at the SRM School of Law and Dr.T.P.Ganesan Auditorium.

The preliminary rounds were judged by a bench of 2 judges, the quarter-finals by a bench of 3 judges, and the semi-finals and finals by a bench of 5 judges. The judges included eminent academicians and practicing advocates of the High Courts and the Supreme Court of India.

A.K.Sriram, senior advocate, said that compared to the past, Moot Court contests now had increased in scale. He said such contests gave law students a platform, especially those aspiring to become lawyers, to learn composure, analyse cases, and improve self-confidence.

Sriram said that apart from having a thorough knowledge of the facts of the case and law, lawyers should also be aware of the history of the courts and their institutions. He said that students passionate about becoming a lawyer should consider themselves getting trained under a senior advocate.

VIT School of Law, Chennai were the winner of the competition, and received a cash prize of Rs. 30,000, while Sastra School of Law, Thanjavur were runners-up. Jenitha Dharshini from Sastra

VTEX ramps up India operations

Chennai, Mar 24: VTEX, the global enterprise digital commerce platform for premier brands and retailers, has announced ramping up its global operations, including India, where it has already bagged key mandates from Motorola and Whirlpool.

The platform enables merchants to deploy, optimize, test and scale advanced B2C and B2B commerce experience through a composable and complete commerce, marketplace and OMS solution. Going far beyond just an ecommerce solution, VTEX has been helping brands and retailers globally drive rapid and efficient growth. In 2022, VTEX’s GMV (Gross Merchandise Volume) grew 31.3% (in USD, reaching US\$12.7 billion) meaning the total value of goods transacted by all customers using the VTEX platform. It also proves that VTEX’s customers outpaced the industry growth, as retail ecommerce sales worldwide grew only 9.7% in 2022 according to Statista.



Cherishing the International Forests Day, Annai Velankanni’s College for Women arranged for a Pledge taking under the able guidance of Founder and Chairman, Dr.S.Devaraj, the Vice Chairperson Dr.M.Delphin Devaraj, the Secretary Dr.D.Dev Anand and Principal Dr.D.Vimala.

NAME CHANGE

My Son, PRANAV SATISH KHANNA, Date of Birth: 04.10.2005, Residing at No.5/9, Om Jai Villa Agasthiyar Nagar Off Halls Road, Kilpauk, Chennai – 600 010, shall henceforth be known as **New Name: PRANAV KHANNA, Sur Name: KHANNA, Given Name: PRANAV** Satish Khanna, Father

NAME CHANGE

I, VINOD SURANA PANNALAL SURANA, S/O. Pannalal Surana, Date of Birth: 06.01.1972, Residing at Door No.10, Mandapam Road, 2nd Floor, Kilpauk, Chennai – 600 010, shall henceforth be known as **VINOD (Given Name), SURANA (Sur Name)** VINOD SURANA PANNALAL SURANA

NAME CHANGE

I, K Shincy Anna Kuriakose, D/O. Alexander Kuriakose, Date of Birth: 05.05.2000, Residing at No.2, Sivasakthi Colony, Villivakkam, Chennai – 600 049, shall henceforth be known as **SHINCY ANNA KURIAKOSE** K Shincy Anna Kuriakose

NAME CHANGE

I, Sumalatha Ramamoorthy, W/O. Mohan, Date of Birth: 07.06.1980, Residing at No.1/92, Main Road, Patchur Post, Natrampalli Patchur, Tirupathur, Vellore– 635 854, shall henceforth be known **SUMALATHA MOHAN** Sumalatha Ramamoorthy

NAME CHANGE

I, YuvanAzagu ShankarMariappan, S/o. E. Mariappan, Date of Birth: 20.05.2000, Residing at No.39, Parangusapuram Street, F-2, Gokul Flats, Kodambakkam, Chennai - 600 024, shall henceforth be known as **M.YUVAN SHANKAR** Yuvan Azagu Shankar Mariappan

NAME CHANGE

I, SAVITHA SURANA VINOD SURANA, W/O. Vinod Surana, Date of Birth: 17.05.1974, Residing at Door No.10, Mandapam Road, 2nd Floor, Kilpauk, Chennai – 600 010, shall henceforth be known as **SAVITHA (Given Name), SURANA (Sur Name)** SAVITHA SURANA VINOD SURANA

NAME CHANGE

I, Given Name:Sree Latha, Sur Name: Dr. Santosh Kumar Adla, W/O. Santosh Kumar Adla, D/O. Ramprasad Bagina, Date of Birth: 01.07.1979, Residing at C.22, 11nd Floor, SBI Flats, No.4, Station Road, West Mambalam, Chennai- 600 033, shall henceforth be known as **SREEATHA BAGINA, Sur Name:ADLA,** Given Name:Sree Latha, Sur Name:Dr. Santosh Kumar Adla

NAME CHANGE

I, ISWARYA VENUGOPAL, W/o. Madhavan, Date of Birth: 20.06.1998, Residing at No.869, 61st Street, 10th Sector, West K K Nagar, K. K. Nagar, Chennai –600 078, shall henceforth be known as **ISWARYA madhavan Sur Name: Madhavan** ISWARYA VENUGOPAL

NAME CHANGE

I, SIREESHA KAKI, W/O. Abdul Raheem, Date of Birth: 19.08.1986, Residing at Subiksha Asirvad Apartments, B-Block, Flat F1, No.4, St Marys Road, Perambur, Chennai- 600 011, shall henceforth be known as **SABREEN ABDUL RAHEEM** SIREESHA KAKI

NAME CHANGE

I, PRAKASH RANGASWAMY, S/O. Rangaswamy, Date of Birth: 15.12.1967, Residing at Flat No.11, Aiswarya Apartment, 154, Rangarajapuram Main Road, Kodambakkam, Chennai- 600 024, shall henceforth be known as **Prakash Yadhav Rangaswamy** PRAKASH RANGASWAMY

PUBLIC NOTICE

TO WHOMSOEVER IT MAY CONCERN

My client A. Subbammal, daughter of Late. Arumugam, residing at No. 14, Kamarajar Nagar, Kodungalyur, Chennai- 600 118 has lost his original allotment order bearing Che.Mu. No. 36199/1991/E/1 dated 03.02.1999, while he went take Xerox copies of the same near his house en he on 02.03.2023, he lost the same. Any one finds it, the same shall be handed over to the below mentioned address. If any misuse of the same would not bind on my client and the misuse of the same shall be prosecuted according to law.

T.R.UDAYA KUMAR Advocate. S.M. Plaza, III Floor, No. 93, Ammenian Street, Chennai-600 001. Phone No. 9003259186

Saveetha Dental College gets top 13 in QS World University Ranking

Boosting the standing of the Indian higher education sector on the global stage, Saveetha Institute of Medical and Technical Sciences (Deemed to be University), a leading dental institution in India, has made a path-breaking achievement by getting the Top 13 rank in the QS World Ranking by Subject, released for 2023. This is the first and the only time a dental institution from India - public or private, is ranked within the Top 15 in the subject of dentistry, in the history of the QS global ranking.

Dr. N. M. Veeraiyan, Chancellor, said that this achievement was a great source of pride for the institution, its students, and faculty - and also for every dentist and Indian. “QS top ranking would not have been possible but for the tremendous hard work and dedication of our students and faculty members. It serves as a testament to our dedication to providing high-quality education, research, and clinical practices in dentistry. But I am also happy for the entire higher education sector in India as this global ranking will go a long way in inspiring every Indian institution to strive for excellence in its field and will help raise the profile of Indian education as such on the global stage. The ranking will reinforce India’s position as a leading destination for higher education and highlight the potential for Indian institutions to compete with the best in the world,” he said.

Saveetha Institute of Medical and Technical Sciences has invested in state-of-the-art infrastructure, research facilities, and international collaborations, which have contributed to its success in the QS World Ranking. Founded 33 years ago, Saveetha is NAAC ‘A++’ Grade accredited institution and an UGC approved Deemed University. It spans 180+ acres with 70 lakh sq.ft built area housing 13 institutions, 5000 staff and catering to 10,000 students.

SquareFoot inaugurates new showroom

Chennai, Mar 24: SquareFoot, the leading wooden flooring brand, has recently opened a showroom in Chennai’s affluent Nungambakkam neighbourhood. The new showroom is located on the 2nd floor, Nawazish Building, Khader Nawaz Khan Road, Nungambakkam. The SquareFoot showroom aims to offer everyone a seamless shopping experience. It offers wooden floorings and wooden products for consumers.

The new showroom also offers its customers access to expert advice from

Brakes India launches brake pads for luxury car range

Chennai, Mar 24: India, launched Platinum brake pads for the luxury car range which have been designed for comfort and a pleasant driving experience. The brake pads cater to both front and rear requirements of premium vehicles.

Brakes India with over six decades of technology expertise in Brake systems, is a leading player in the passenger car friction market. “We are unveiling Platinum brake pads with advanced friction technology and expanding our range to cater to the premium segment. In the first phase, it is introduced for select luxury car models and the range will be expanded in the coming months,” said Sujit S Nayak, Vice President of Friction and Aftermarket Business, Brakes India.

Sujit further added that the brake pads are engineered for global specifications with premium formulation to deliver quiet and high-performance braking without compromising on life. The front brake pads are environmental friendly with premium copper free formulations to meet the global specifications and meeting the highest N compliance level as per SAE J2975.

ACE-ElectriciBasket for investments in EV theme

Chennai, Mar 24: Asit C Mehta Investment Intermediats Ltd, subsidiary of Asit C. Mehta Financial Services Ltd (ACMFSL), (BSE-530723) ASITCFIN), one of the leading fintech conglomerates in Indian equity markets, has launchedACE-Electric iBasketfor investment in companies that are expected to benefit from thetransition and growth of electric vehicles(EVs) in India with a very systematic and professional approach.

Anand Varadarajan, Director, Asit C Mehta Investment Intermediats, said “The Indian market for eEVsis expected to explode over this decade at an estimated compounded annual growth rate (CAGR) of 49%.The Government of India has set an ambitious target of 30% market share of EV vehicles by 2030. This would translate to about 5 crores to 8 crores EVs on the road by 2030. It is expected that a total investment of Rs 14 lac crores would be made by 2030 to achieve this target.

The ACE-Electric iBasket consists of 24 companies that are direct or indirect beneficiaries of EV theme across the EV ecosystem which includes automobiles & auto parts, machinery, equipment & components, battery and charging infrastructure, electrical utilities, banking services and oil & gas.

The basket is suitable for all investors wanting to participate in the India EV theme on mobility transformation to green energy in a diversified and structured manner.

The whole EV ecosystem is expected to benefit from this shift in the mobility industry. OEMs across the auto industry viz., 2 wheelers, 3 wheelers, passenger vehicles, commercial vehicles, etc would benefit from this.

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
DSC MOTOR PRIVATE LIMITED

Sr.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	DSC MOTOR PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21/11/1997
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies (ROC) - Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U66000TN1997PTC039470
5.	Address of the registered office and principal office (if any) of corporate debtor	399, ANNA SALAI, CHENNAI - 600035
6.	Date of closure of Insolvency Resolution Process	15/03/2023
7.	Liquidation commencement date of corporate debtor	15/03/2023
8.	Name and registration number of the insolvency professional acting as liquidator.	E SANTHANALAKSHMI IBBI/002/IP-ND0831/2019 -2020/12661
9.	Address and e-mail of the liquidator, as registered with the Board	Plot No. 42B, Sree Krishna Flats, S-1, 2nd Floor, LIC Nagar 2nd Street, Madipakkam, Chennai, Tamil Nadu - 600091 Email : irp.santhanalakshmi@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Plot No. 42B, Sree Krishna Flats, S-1, 2nd Floor, LIC Nagar 2nd Street, Madipakkam, Chennai, Tamil Nadu - 600091 Email : dscmotor.cirp@gmail.com
11.	Last date for submission of claims	21.04.2023

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of the **DSC MOTOR PRIVATE LIMITED** on 15th Mar 2023. (Order received on 22nd Mar 2023).

The stakeholders of **DSC MOTOR PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 21st April 2023, to the liquidator at the address mentioned against item 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 24.03.2023
Place : Chennai

E SANTHANALAKSHMI
IBBI/002/IP-ND0831/2019 -2020/12661
Liquidator

PUBLIC NOTICE

My client Mr. R. Venkatesan, S/o. Ranganathan, residing at No. 14D/19, Vellakulam Street, Kanchipuram Town is the sole and absolute owner of the property situated at Kalam pakkam village, Thiruttani Taluk, Thiruvallur District, bearing S.No. 167/2 measuring an extent of Acre 0.12 cents. When he purchased the said property, he was obtained the Parental sale deed document No. 3088/2010 from his vendor P. Rajendiran S/o. Perumal as well as it was kept by my client. When on my client 16/03/2023 at about 10 'o clock was taken a xerox copy of the said original parental document in the Xerox Shop at gujarathi chattram bus stop Kanchipuram. Thereafter, the said document was lost at on the way from the said shop to his house and the same has not been found inspite of diligent search. If this document is found on the hands of anybody, Please handed over to my client. otherwise, you make create encumbrance or any other illegal act, it will not binding upon my client and my client will not be responsible under any Circumstances.

V.KIRUBANANDHAM, B.sc., LL.B.,
ADVOCATE
No. 21-B/6, V.P. Street, Kanchipuram, MOB: 9994194196

SHARE CERTIFICATE LOST

"Notice is hereby given for the loss of share certificates of SICGIL INDIA LIMITED issued in favour of M/s. Narbod Constructions Private Limited holding 18,750 equity shares of Rs. 10/- each bearing Distinctive nos. 471979-476978, 518660-521159, 1402649- 1410148, 1794137-1797886 Any person who has a claim or lien or interest in the said shares and having any objection to the issue of Duplicate share certificate is requested to notify the same to SICGIL INDIA LIMITED, Dhun Building, 827, Anna Salai, Chennai - 600 002 within 15 days from the date of this notice, else the Company will proceed to issue Duplicate share certificate.

Date: 24.03.2023
Place: Chennai (M/s. Narbod Constructions Private Limited)

Form No. INC-25A

Before the Regional Director, Ministry of Corporate Affairs, Southern Region, Chennai in the matter of the Companies Act, 2013. Section 14 of the Companies Act, 2013 and rule 41 of the Companies (Incorporation) Rules, 2014

AND

In the matters of **M/s. SUPER CREDITS LIMITED** having its registered office at ROOM NO 103 & 104 SIDCO AIEMA TOWER, (1st MAIN ROAD, AMBATTUR INDUSTRIAL ESTATE, CHENNAI-600 058), TAMILNADU.Applicant.

Notice is hereby given to the general public that the company intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 23.3.2023 to enable the company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change/ status of the company may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the concerned Regional Director Registrar of companies, 5th floor, Shasthri Bhavan, No.26, Haddows Road, Chennai, within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below :

SUPER CREDITS LIMITED
NO.103 & 104 SIDCO AIEMA TOWER,
(1st MAIN ROAD, AMBATTUR INDUSTRIAL ESTATE, CHENNAI – 600 058), TAMILNADU.

For and on behalf of the Super Credits Limited, Sd/-
ABHISHEK MODI
Name of Director
DIN:00812915
Address of the registered office
ROOM NO 103 & 104 SIDCO AIEMA TOWER, (1ST MAIN ROAD, AMBATTUR INDUSTRIAL ESTATE, CHENNAI-600 058), TAMILNADU
Date: 24.3.2023
Place: Chennai

